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sold at uniform price throughout the country. There has been increase in prices of decontrolled phosphatic and potassic fertilizers but the ncrease is partly compensated by increase in procurement price of foodgrains and partly by the scheme of concession on sale of decontrolled phosphatic and potassic fertilizers.

(b) As per newspaper report, a conference of Agricultural Ministers of Southern States was held at Bangalore on November 14, 1995 in this contest.

(c) No decision in this regard has been taken.

## Setting up of Sports Authority in Every State

660. SHRI RAHASBIHARI BARIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have a proposal to set up a Sports Authority in every State;

(b) if so, the steps taken to implement the above proposal;

(c) the grants sanctioned or proposed to be sanctioned for each state for the establishment of Sports Authority; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) (SHRI MUKUL WASNIK): (a) No Sir.

(b) to (d) Do not arise-

## **Reservation in Private Institutions**

661. SHRI RAJUBHAI A. PARMAR Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether private engineering, management and medical institutions are required to allocated quotas/reserve seats for Scheduled Castes, Scheduled Tribes and other Backward Class in different courses of study;

(b) if so, the details of the quotas reserved for different categories of candidates, including the seats set apart for donors, NRIs and other categories; and

(c) what steps are taken to ensure that reserved seats are not allocated to other category of candidates?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF AND EDUCATION DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c) Reservation of seats for candidates Scheduled belonging to Castes. Schedulted Tribes and other Backward Class in professional colleges is made in accordance with the rules of Central Government or the State Government/ UT as the case may be. The Supreme Court in its judgement of February, 1993 in Unnikrishnan case has spelt out a scheme for regulating admissions and fees in professional colleges and the quota of seats for NRIs/foreign students is in accordance with this prescribed judgement and subsequent judgements. The Supreme Court has ordered on 11th August, 1995 that Management may fill up the unfilled seats out of the NRI quota on their own in order of merit. There is no reservation of seats for donors.

## **Mid-day Meals**

662. SHRI SANATAN BISI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) in how many States Mid-day Meal Scheme has been introduced;

(b) what is the monthly expenditure on Mid-day Meal Scheme for the entire country; and

(c) what is the number of school children who are benefited by the Midday Meal Scheme for the entire country?

THE MINISTER OF STATE IN THE